

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No. 324 of 2019

IN THE MATTER OF:

Synthite Industries Pvt. Ltd

...Appellant

Versus

3A Capital Services ltd & Ors.

...Respondents

Present:

For Appellant:- Mr. Goutham Shivshankar with Mr. Shantanu Singh and Mr. Kauser Hussain, Advocates.

For Respondent: Ms. Komal Mundhra with Mr. Saurabh Agrawal, Advcoates for Respondent No. 2, 3, 4, 5, 6, & 7.

With

Comp. Appeal (AT) No. 326 of 2019

IN THE MATTER OF:

C.J.George & Ors.

...Appellants

Versus

Synthite Industries Pvt. Ltd

...Respondents

Present:

For Appellant:- Mr. Bechu Kurian Thomas, Sr. Advocate and Mr. A.Karthik, Advocates.

For Respondent: Mr. Goutham Shivshankar with Mr. Shantanu Singh and Mr. Kauser Hussain, Advocates for R1.

O R D E R

26.02.2020 Learned counsel for the Appellant submits that inadvertently in the title of impugned order, the Petitioner name is shown as '3A Financial Services Limited. However, it should have been '3A Capital Services' Limited. Hence, this mistake crops in the Appeal also. Therefore, he seeks permission to file appropriate Application for amending the Memo of the Appeal. Prayer allowed.

In CA (AT) No. 326 of 2018, parties have completed their pleadings.

Let the appeals be fixed on **18th March, 2020.**

**[Justice Mr. Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Balvinder Singh]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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